

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 605
IB-701(ND)/2020**

**IN THE MATTER OF:
M/s. Ashoka Creation Ltd.**

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

**Order delivered on 05.12.2022
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational Creditor :Mr. Jishnu Saha, Sr. Advocate; Mr. Ishaan Saha, Advocate; Mr. Tanish Ganeriwala, Advocate

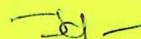
For the Respondent/Corporate Debtor :Ms. Anjali Anchayil, Ms. Avni Sharma, Advs.

ORDER

Heard the submissions made by Mr. Tanish Ganeriwala, Advocate appeared on behalf of the Operational Creditor. This matter was heard in part by previous Bench comprising by SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL) and SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL). List the matter before the earlier Bench for further arguments. Registry is directed to take necessary steps for listing the matter before the earlier Bench.


— Sd —

**(Rahul Bhatnagar)
Member (T)**


— Sd —

**(Bachu Venkat Balram Das)
Member (J)**